

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 93/TT/2023

Subject : Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 in respect of 2 Nos. of transmission assets under "Eastern Region Strengthening Scheme-XII" in Eastern Region.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and
6 Others

Parties Present : Shri Anup Jain, Advocate, BSPHCL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Since the order in the matter, which was reserved on 29.4.2024, could not be issued before a Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The Petitioner's representative submitted that the pleadings had been completed in the matter, and arguments were heard, and requested the Commission to issue an order based on the information available on the record.

3. Considering the submissions of the Petitioner's representative, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

